GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA

UNSTARRED QUESTION NO. 1860

TO BE ANSWERED ON 01.08.2023

ONLINE BETTING PLATFORMS.

1860. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

- (a) whether the Ministry has issued an advisory refraining the online betting platforms from advertising on outdoor media;
- (b) whether there is any authority or regulatory body tracking outdoor advertising by online betting platforms;
- (c) if so, the details thereof and the number of cases involving contravention of the advisory since its implementation; and
- (d) if not, the reasons therefor and the mechanism adopted by the Ministry to track and restraint online betting platforms from outdoor advertisement?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR):

(a) to (d): "Betting and Gambling" come under Entry 34 and 62 of List – II of the 7th Schedule of the Indian Constitution which provides for their regulation by States. Most State Governments have enacted their own laws to deal with betting and gambling.

As betting and gambling is illegal in most parts of the country, Ministry of Information and Broadcasting had issued advisories dated 13.06.2022, 03.10.2022 and 06.04.2023 to print, electronic and digital media to refrain from publishing advertisements of online betting platforms or their surrogate products/services, which are available on the Ministry's website i.e. www.mib.gov.in.

The Ministry vide its communication dated 2nd May, 2023 requested States/UTs to take appropriate action with regard to outdoor advertisements of betting and gambling platforms.
